

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CA No.15 of 2018  
IN  
COCP No.137/Chd/HP/2017  
in  
CP No.06 (ND)/2009.  
(Decided matter)**

**In the matter of:**

M/s Umak Investment Co.Pvt.Ltd. ....Petitioner.

Versus

Harmeet Singh Ghai & Ors. ....Respondents.

Present: Mr. Gaurav Mankotia, Advocate for the petitioner.  
Mr. Atul V. Sood, Advocate for the Administrator.  
Mr. Hemant Phalpher and Mr. Parth Goswami, Advocates  
for respondent No.2.  
Mr. Aditya Grover, Advocate for the respondents /  
contemnors.  
Mr. Harmeet Singh Ghai, respondent No.3, in person.

Learned counsel for the parties submit that the pleading in  
this COCP are complete and seek time for argument.

List the matter for arguments on 16.11.2018. Shri Harmeet  
Singh Ghai respondent No.3 is again directed to appear in person on the  
next date.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)  
Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

October 03, 2018.  
Ashwani